



2026:AHC:48259

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 678 of 2026

Satyaveer Singh And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anjani Kumar Tripathi, Pankaj Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners and the learned Standing Counsel.
2. The petitioners have assailed the Reference Order dated 27.02.2025 whereby reference initiated and forwarded by the Consolidator/Assistant Consolidation Officer/Consolidation Officer and the Settlement Officer of Consolidation has been approved by the Deputy Director of Consolidation.
3. Solitary submission advanced by learned counsel for the petitioners is that the wheat crops shown by the present petitioners over plot no.710 min and 709 min are likely to be destroyed owing to delivery of possession, in pursuance of the Reference Order dated 27.02.2025.
4. Needless to say that while delivery of the possession, the provisions enunciated under Section 28 of the U.P.C.H. Act and the Rules relating thereto are required to be adhered to by the consolidation authorities.
5. Learned Standing Counsel has no objection in case direction is issued for compliance with the provisions of Section 28 of the U.P.C.H. Act and the relevant Rules for delivery of possession in pursuance to the order dated 27.02.2025 passed by this Court so that wheat crop shown by the present petitioners shall not be destroyed.
6. In this conspectus, as above, no useful purpose would be served by keeping this writ petition pending. Therefore, same is being hereby

decided finally without entering into the merits of the case with a direction to the consolidation authorities concerned not to cause any damage to the wheat crop shown by the present petitioners over plot no.710 min and 709 min and delivery of possession shall be conducted in accordance with the provisions enunciated under Section 28 of the U.P.C.H. Act and relevant Rules for this purpose.

7. With the aforesaid observation/direction, instant writ petition is **disposed of** finally.

(Dinesh Pathak,J.)

March 10, 2026
VR